CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

VOLTAIRE LEASING & FINANCE LIMITED

Registered Office: F-2, 1st Floor, Shah Arcade 1,
C-Wing, Rani Sati Road, Malad (East), Mumbai - 400 097

This Corrigendum to the Detailed Public Statement ("**Corrigendum**") is being issued by Inventure Merchant Banker Services Private Limited ("**Manager to the Offer**") for and on behalf of Mr. Dilip Rajkumar Patodia ("**Acquirer**") and Sidhivinayak Broking Limited ("**PAC**") pursuant to and in compliance with Regulation 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("**SEBI (SAST) Regulations**") as amended.This Corrigendum should be read in continuation of and in conjunction with the Detailed Public Statement ("**DPS**") published in Business Standard (English & Hindi - All Editions) and Mumbai Lakshadeep (Marathi - Mumbai Edition), on February 5, 2014, unless otherwise specified.

Capitalised terms used in this Corrigendum shall have the same meaning assigned to such terms in the DPS, unless otherwise defined.

In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on February 12, 2014. We have received comments in terms of Regulation16(4) of the SEBI (SAST) Regulations from SEBI *vide* its Letter No. CFD/DCR/SKS/557112015 dated February 23, 2015 which have been incorporated in the Letter of Offer.

The Shareholders are requested to note the following developments with respect to this Offer:

1. Revised schedule of activities

The revised schedule of activities pertaining to the open offer is as under:-

Sr. No	Activity	Original Schedule Days and Dates	Revised Schedule Days and Dates
1.	Date of Public Announcement	Wednesday, January 29, 2014	Wednesday, January 29, 2014
2.	Date of Publication of Detailed Public Statement	Wednesday, February 5, 2014	Wednesday, February 5, 2014
3.	Filing of Draft letter of Offer to SEBI	Wednesday, February 12, 2014	Wednesday, February 12, 2014
4.	Last Date for a competitive offer(s)	Friday, February 28, 2014	Friday, February 28, 2014
5.	Identified Date**	Tuesday, March 11, 2014	Wednesday, February 25, 2015
6.	Last Date by which Final Letter of Offer will be dispatched to the shareholders	Wednesday, March 19, 2014	Wednesday, March 4, 2015
7.	Last Date for upward revision the Offer Price/Offer Size	Thursday, March 20, 2014	Thursday, March 5, 2015
8.	Last Date by which the committee of the independent directors of the Target Company shall give its recommendations	Thursday, March 21, 2014	Monday, March 9, 2015
9.	Date of Publication of Offer opening Public Announcement	Tuesday, March 25, 2014	Wednesday, March 11, 2015
10.	Date of Commencement of Tendering Period (Offer Opening date)	Wednesday, March 26, 2014	Thursday, March 12, 2015
11.	Date of Expiry of Tendering Period (Offer Closing Date)	Friday, April 11, 2014	Wednesday, March 25, 2015
12.	Date of publication of Post - Offer Public Announcement in the newspapers where this DPS has been published	Tuesday, April 22, 2014	Wednesday, April 1, 2015
13.	Date by which all requirements including payment of consideration would be completed	Tuesday, April 29, 2014	Friday, April 10, 2015
14.	Last date for submission of the final report with SEBI by the Manager to the Offer	Wednesday, May 7, 2014	Monday, April 20, 2015

***The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

The above dates where ever it appeared in the DPS should be read accordingly.

2. Other Information

2.1. Paragraph 1.11 of the DPS has been amended and should read as under:

"Sidhivinayak has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or any other regulations made under the SEBI Act. Sidhivinayak is not a stock broker/sub-broker with any stock exchanges, hence provisions of SCRA and SCRR are not applicable to Sidhivinayak."

2.2. Paragraph 2.11 of the DPS has been amended and should read as under:

"In terms of Regulation 25(2) of the SEBI (SAST) Regulations, 2011, neither the Acquirer nor the PAC has any plans to sell, dispose of or otherwise encumber any material assets of the Target Company whether by way of sale, lease, encumbrance or otherwise outside the ordinary course of business of the Target Company during the period of two years from the expiry of the Open Offer period."

2.3. After the existing Paragraph 5.4 of the DPS additional paragraph has been added which reads as under:

"Further, CA. Rishikesh Mishra (Membership No. 130717) Proprietor of M/s Rishikesh Mishra and Associates Chartered Accountants, having office at Office No. 92, 4th Floor, Mulji Jetha CHSL, 185/187, Princess Street, Mumbai - 400 002 has certified vide certificate dated March 25, 2014 that the valuation of equity shares of the Target Company in terms of Supreme Court decision in the case of Hindustan Lever Employee Union V/s. Hindustan Lever Limited (1995) 83CC 30 is ₹ 11.30 (Rupees Eleven and Thirty Paise only)"

The Acquirer accepts full responsibility for the information contained in this Corrigendum to the DPS and also the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 2011 & subsequent amendments thereof.

This Corrigendum to the DPS will also be available on SEBI's website at **www.sebi.gov.in**

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND PAC

INVENTURE

INVENTURE MERCHANT BANKER SERVICES PRIVATE LIMITED

SEBI Registration No.: INM000012003
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Contact Person: Mr. Saurabh Vijay
Email: saurabh.vijay@inventuremerchantbanker.com
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Sd/-
On behalf of
Mr. Dilip Rajkumar Patodia and Sidhivinayak Broking Limited

Date : March 2, 2015
Place : Mumbai

PRESSMAN

Size: 12(w) X 32(h)